MR. DEPUTY-SPEAKER : I did not know what he was going to say. It was my duty to hear him. He raised a point of privilege, he raised a point of privilege, he raised a point of privilege, all of which I disallowed. Now Shri Kalita.

SHRI DHIRESWAR KALITA : Mine is not a privilege issue.

I am speaking on item 7 of the Order Paper. A copy of the report of the expert committee, which was announced in this House last April, has been laid on the Table. Yesterday it was laid on the Table of Rajya Sabha and it has come out in the press. I have read it and I find that the expert committee has categorically rejected a second public refinery in Assam or any new refining capacity in Assam. On the 5th December the Prime Minister has made an announcement in this House that a little over one million tonne new refining capacity will be increased in Assam either through expansion or by establishing a new refinery. I want to know from Government whether there is any co-ordination between the report of the expert committee and the Prime Minister's statement.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : May I explain ? The hon. Member has referred to the report that has appeared in the papers concerning the recommendations contained in the expert committee's report. The recommendations contained in this report were taken into consideration by the Prime Minister and the decision has already been announced; it is known to the House. Only the report, which contains these recommendations, has been laid on the Table.

SHRI DHIRESWAR KALITA : I want to know whether the decision of Government stands or whether the expert committee's recommendations stand.

SHRI D. R. CHAVAN : The decision that was announced was the decision of Government which stands.

MR. DEPUTY-SPEAKER : Shri Thirumala Rao.

14·23 Hrs.

ESTIMATES COMMITTEE

Ninety-sixth and Ninety-ninth Reports

SHRI THIRUMALA RAO (Kakinada) : Sir, I beg to present the following Reports of the Estimates Committee :—

(1) Ninety-sixth Report on action taken by Government on the recommendations contained in the First Report of the Estimates Committee on the Ministry of Information and Broadcasting—Film Institute of India, Poona.

(2) Ninety-ninth Report on action taken by Government on the recommendations contained in the Forty-third Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture) —Fisheries Development.

SHRI YOGENDRA SHARMA (Begusarai) : Mr. Deputy-Speaker, Sir, on a previous day when we raised the question of the Jamshedpur strike, you were kind enough......(*Interruption*).

MR. DEPUTY-SPEAKER : I cannot allow this.

SHRI KANWAR LAL GUPTA : Is there any procedure in the House ? Are you following any rules ? You are giving an opportunity to every Member. What is this that is going on ?

SHRI YOGENDRA SHARMA : Sir, you were kind enough to say that the House was seized of the matter. You may kindly see the record of the proceedings. You may kindly ask the Minister concerned to inform the House as to what has been done, why the strike is continuing and what efforts have been made to end the strike.

MR. DEPUTY-SPEAKER : Just one minute. Although we had come up to item 17A, some Members felt that I was rushing too fast and they wanted to make some observations on certain papers laid by the Government. In that connection, I called Mr. Kalita and he made an observation on item No. 7. Now, Mr. Banerjee wants to make an observation on item No. 9. Shri Banerjee; kindly be brief.

SHRI JAIPAL SINGH (Khunti) : On a point of order, Sir. My point of order is that this country has no future if these people who have come here shout like this. Let us have some decency and decorum in the House. I would say, let only Adivasis be heard. (*Interruption*).

MR. DEPUTY-SPEAKER : Let me hear Mr. Banerjee; kindly be brief.

SHRI S. M. BANERJEE (Kanpur) : Sir, about Item 9 of the agenda, the Minister of Parliamentary Affairs, Shri Raghu Ramaiah, has laid on the Table seven statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of the Fourth Lok Sabha.

Sir, in this Lok Sabha itself and previous to this also, two solemn assurances were given. An assurance was given by the Minister of State in the Ministry of Home Affairs, Shri Vidya Charan Shukla, that the Government have taken a lenient view and that all Central Government employees who participated in the 19th Septembre, 1968 strike will be taken back. That assurance was referred to the Assurances Committee also and even the Assurances Committee has held that that assurance has not been fulfilled.

Another assurance that was given in this House was given by the Labour Minister, Shri Jagjivan Ram. When my hon. friend Shri Bhogendra Jha and others, raised the question of Jamshedpur strike, a solemn assurance was given by Shri Jagjivan Ram........

SHRI RAM KISHAN GUPTA (Hissar) : How is it relevant here ?

SHRI S. M. BANERJEE : It is absolutely relevant. (*Interruptions*).

MR. DEPUTY-SPEAKER : The hon. Member is quite in order in raising that. I only request the hon. Member to be very brief.

SHRI S. M. BANERJEE : Thank you, Sir. I will be brief. An assurance was given by the then hon. Minister of Labour, Shri Jagjivan Ram. It was given twice and he gave an assurance that a statement will be made as to the steps taken by the Central Government to solve the problem. In Tatanagar, a hunger-strike has started. The situation has deteriorated because of tatas' influence. Mr. T. P. Singh was sent there as an Adviser. He is unable to act. I warn the Central Government. I request the hon. Minister to make a statement here and now as to what steps are being taken by the Central Government to implement the assurance given by the Prime Minister and the assurance given by the then Labour Minister.

श्री गुणानन्द ठाकुर (सहरसा) : बिहार के भूतपूर्व मुख्य मंत्री श्री कर्पूरी ठाकुर, (संयुक्त सोशलिस्ट पार्टी के अध्यक्ष) कल से अनशन पर चले गए हैं। जमशेदपुर की हालत बड़ी नाजुक है। पिछले 35 दिनों से 40 हजार मजदूर वहां हड़ताल पर हैं। सरकार यहां पर आश्वासन देती है, मंत्री महोदय कहते हैं कि हम इसको सुलझा देंगे लेकिन कोई समझौता नहीं हो रहा है। बिहार में राष्ट्रपति का शासन है और लोकसभा बन्द होने जा रही है। देश के बहुत बड़े किसान मजदूरों के नेता श्री कर्पूरी ठाकुर अनशन पर हैं इसलिए सरकार खासकर प्रधान मंत्री को चाहिए कि इस मामले में अविलम्ब हस्तक्षेप करें और श्री कर्पूरी ठाकुर के अनशन को तोड़वाकर मजदूरों की मांगों को पूरा करवायें।

श्री भोगेन्द्र झा (जयनगर) : उपाध्यक्ष महोदय, इस सदन में गृह मंत्री श्री चह्वाण ने आश्वासन दिया था कि अब राजनीतिक कारणों पर दफा 107 का इस्तेमाल नहीं किया जायेगा। जमशेदपुर की हड़ताल के सिलसिले में बिहार विधान सभा के सदस्य श्री केदार नाथ और अन्य लगभग दो सौ लोगों पर दफा 107 के अन्तर्गत वारन्ट हुए हैं और बहुत से गिरफ्तार करके जेल में बन्द किए गए हैं। इसलिए यह आश्वासन भंग का सवाल हो जाता है।

दूसरे श्री जगजीवन राम जी ने हड़ताल में मुअत्तल लोगों को वापिस लेने के बारे में आश्वासन दिया था लेकिन 37 दिन हो गए हैं हड़ताल चलते और श्री कर्पूरी ठाकुर भी कल से भूख हड़ताल पर हैं

और इस सत्र का यह आखिरी दिन है इसलिए मेरा कहना यह है कि टाटा के मामले में मंत्री महोदय की खुलकर हमदर्दी चल रही है। इस सरकार को अपने दिये गये आश्वासन पर चलना चाहिए।

SHRI SRINIBAS MISRA (Cuttack) : Today the hon. Minister has laid on the Table statements showing the action taken by Government on various assurances. Prior to November in this House the Minister for Petroleum assured that he would lay on the Table the Shantilal Shah Committee's report on oil prices. It has not yet been laid on the Table of the House so far, but it has found its way to the *Economic Times* dated the 25th November, 1969. Will the hon. Minister please enlighten as to how this has happened ?

श्री लखनलाल कपूर : उपाध्यक्ष महोदय, इस सदन में कई बार जमशेदपुर की हड़ताल के सिलसिले में सवाल उठाये गए हैं। श्री जगजीवन राम जी ने जो वचन दिया उसके बाद यह उम्मीद थी कि यहां से कोई मंत्री टाटा नगर जा कर के इस मामले को सुलझायेंगे। जब जूट की स्ट्राइक हुई थी तब यहां से मंत्री महोदय गए थे लेकिन इस मामले में बार-बार रिक्वैस्ट करने के बाद भी कोई मंत्री वहां पर नहीं गए, सिर्फ श्री टी० पी० सिंह एडवाइजर को भेजा जिससे अभी तक कोई प्रगति नहीं हो पाई है। मेरा कहना है कि जब ऐसी बात है कि वहां पर कोई सलाह मशिवरा नहीं हो रहा है, कम्पनी कोई बात नहीं सुन रही है और सरकार की तरफ से वहां पर लोग अरेस्ट किए जा रहे हैं, लाउड स्पीकर सीज़ किए जा रहे हैं, मजदूरों के अलावा इस सदन के सदस्य मेरे जैसे आदमियों पर भी दफा 107 के अन्तर्गत मुकदमें चलाये जा रहे हैं—ये तमाम बातें जो हो रही हैं उनसे पता चलता है कि टाटा के पक्ष में यह सरकार डिसीज़न ले रही है। इसलिए मेरी मांग है कि सरकार की तरफ से कोई मंत्री टाटा नगर जायं और वहां पर बैठ कर मजदूरों के पक्ष में फैसला करवायें।

SHRI CHENGALRAYA NAIDU (Chittoor) : The Home Minister had assured this House about protection of minorities the Andhras, living in Tamil Nadu. The Telugu students living in Dharmapuri district, Hosur taluk, are harassed and arrested; the Telugu people living there are being arrested and harassed. Though the Home Minister had given assurance, these unfortunate things have happened.......... (*Interruptions*).

SHRI S. KANDAPPAN (Mettur) : Let me say that this kind of irresponsible observations will trigger of untoward incidents in those places and they should not go on record.

श्री मोलहू प्रसाद (बांसगांव) : उपाध्यक्ष महोदय, मुझे दुख के साथ कहना पड़ता है कि संसद कार्य मंत्री ने, गए नवम्बर महीने में जब मुख्य मंत्रियों का सम्मेलन हुआ था तो मेरी ध्यानाकर्षण सूचना स्वीकार की थी, अनुपूरक प्रश्नों के सम्बन्ध में मंत्री जी और अध्यक्ष महोदय, दोनों ने स्वीकार किया था कि इस पर अलग से चर्चा की जायेगी। अध्यक्ष महोदय के निर्देशानुसार मैं ने जो सूचना दी थी और दो दिसम्बर को अध्यक्ष महोदय ने आश्वासन दिया था कि इस पर विचार करने के लिए समय निकालेंगे, फिर 5 दिसम्बर को अध्यक्ष महोदय ने आश्वासन दिया कि चर्चा का समय निकालेंगे. उसके बाद 18 दिसम्बर को फिर आश्वासन दिया कि चर्चा का समय निकालेंगे। ऐसी दशा में मैं पूछना चाहता हूं कि संसद् कार्य मंत्री और अध्यक्ष महोदय के आश्वासनों का क्या महत्व है? तमाम देश भर में भूमिहीनों और समाजवाद के बारे में यह संसद् आंसू बहाती है लेकिन उसके ऊपर चर्चा करने और निराकरण का रास्ता ढूंढने के लिए कोरी सहानुभूति की बात होती है। मैं समझता हूं अध्यक्ष महोदय ने अपने आश्वासन का पालन न करके अपनी कुर्सी के साथ न्याय नहीं किया।

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, इस सदन में कई बार आश्वासन दिया गया कि हटिया में जो मजदूर विस्थापित हो गए हैं, जिनके लिए कोई कारोबार नहीं रह गया है, उनको बसाने के लिए शीघ्र ही कार्यवाही की जायेगी लेकिन बार बार आश्वासन दिए जाने के बावजूद कुछ नहीं किया गया। और वहां जो होस्टल में रहते हैं दूसरे एम्प्लाईज उनकी समस्या के स्थायी निराकरण की तरफ भी ध्यान दिया जाना चाहिए।

दूसरी बात यह है कि सन् 1967 से लेकर अब तक यहां बराबर यह आश्वासन दिया जा रहा है कि गंगा नदी के कटाव वाले जो गांव हैं उनको बसाने के लिए इन्तजाम किया जा रहा है, मुंगेर, पटना आदि जिलों में लेकिन अभी तक उनको बसाने की कोई व्यवस्था नहीं की गई है।

श्री हुकम चन्द कछवाय (उज्जैन) : उपाध्यक्ष महोदय, आपको याद होगा कि इस सरकार ने इस सदन में ठेकेदारी प्रथा और कैजुअल लेबर की प्रथा को समाप्त करने वाले विधेयक को लाने का आश्वासन दिया था लेकिन आज तक वह नहीं लाया गया है। इसी प्रकार से सरकार ने शेड्यूल्ड कास्ट शेड्यूल्ड ट्राइब्ज़ अमेन्डमेन्ट बिल लाने का आश्वासन दिया था लेकिन वह भी आज तक नहीं आया। इसलिए मैं जानना चाहता हूं कि वे कब तक आयेंगे ?

MR. DEPUTY-SPEAKER : The hon. Minister.

श्री शिव चन्द्र झा (मधुबनी) : अध्यक्ष महोदय, .

MR. DEPUTY-SPEAKER : It will not go on record.

श्री शिव चन्द्र झा* :

MR. DEPUTY-SPEAKER : I request the Members on this side of the House also to co-operate.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I might inform the House that there is a Committee on Assurances which studiously go into all the assurances and process them and then obtain the necessary assurances from the Ministries and their Report is laid on the Table of the House.

SHRI SAMAR GUHA : Several assurances are still not put into practice.

श्री प्रकाशवीर शास्त्री (हापुड़) : मेरा व्यवस्था का प्रश्न यह है जिस को मैं प्रारम्भ से उठाना चाहता हूं लेकिन मेरा दुर्भाग्य यह है कि मैं बहुत अधिक शोर मचा कर या कई प्रदर्शन कर के आपका ध्यान आकर्षित नहीं करना चाहता।

MR. DEPUTY-SPEAKER : This is no point of order at all. The hon. Member has made his submissions. This was considered by the Business Advisory Committee.

श्री प्रकाशवीर शास्त्री : मैं जो कुछ कहना चाहता हूं उस को जरा शांति से सुन लें। मेरा व्यवस्था का प्रश्न यह है कि पिछले शुक्रवार, पिछले शनिवार, इस सोमवार और कल मंगलवार, इन चार दिनों तक आर्डर पेपर पर यह आता रहा कि मेरा जो प्रस्ताव है, जिस का अभिप्राय यह है कि विदेशी शक्तियों का धन और हथियार ले कर देश में विघटनकारी गतिविधियां चल रही हैं. . . .

MR. DEPUTY-SPEAKER : This is no point of order. This was considered by the Business Advisory Committee.

श्री प्रकाशवीर शास्त्री : आप मेरी बात सुन लीजिये। आप मुझ को इस प्रकार की बात का आदी मत बनाइये कि मैं किसी प्रकार का कोलाहल कर के अवसर प्राप्त करूं। मेरे एक दो शब्दों को सुन लीजिये उस के बाद उस का जो उत्तर देना हो दे दीजिये। कल का जो आर्डर पेपर है यानी 23 तारीख का, उस के आइटेम

*Not recorded.

नं० 4 पर में लिखा हुआ है कि आज अगर यह नहीं लिया गया तो कल निश्चित रूप से ले लिया जायेगा। उस के बाद किसी प्रकार की सूचना नहीं दी गई है। आज इस प्रकार की घटनायें हो रही हैं बंगाल में, सरकार खुद कत्ले आम में भाग ले रही है। उस के बाद सदन को इस प्रकार की स्थिति में रख देना कहां तक ठीक है। जब कोई चीज आर्डर पेपर पर आ जाती है तब वह सदन की सम्पत्ति हो जाती है। चार दिन तक यह चीज आती रही है। आज सदन को बतलाये बिना इस को आर्डर पेपर पर से हटा दिया गया है। मैं आप की व्यवस्था चाहता हूं कि यह किस आधार पर हुआ है और इस के पीछे कौन से तत्व हैं?

MR. DEPUTY-SPEAKER : I shall give my ruling now....

SHRI SAMAR GUHA: I want to make a submission on the same point of order. I want to say something on another aspect of the same point of order.

MR. DEPUTY-SPEAKER : No. I shall give my ruling. This is not a point of order at all. These were all matters considered by the Business Advisory Committee. I would request the hon. Member to kindly take it up with the Hon. Speaker and the Business Advisory Committee. This is no point of order at all.

SHRI SAMAR GUHA: On a point of order......

SHRI PRAKASH VIR SHASTRI: I have another point of order....

MR. DEPUTY-SPEAKER: Nothing will go on record.

SHRI SAMAR GUHA: I would just take only one minute....

MR. DEPUTY-SPEAKER : Now, let him sit down and listen to me. My business here is to carry on with the business of the House and not shut out anybody. I know that many Members have many problems which they would like to highlight and which they would like this House to take note of. On the other hand, we have not been able to take up the business today. I have gone out of my way. If the whole House agrees, since Shri Samar Guha has said that he would take only one minute, I shall allow him one minute, but after that, the House should allow me to continue with the agenda.

SHRI SAMAR GUHA: Since you have agreed, may I make my submission ?

MR. DEPUTY-SPEAKER: I have not agreed....

SHRI SAMAR GUHA: The slant of your suggestion tantamounts to your agreeing.

MR. DEPUTY-SPEAKER: I have not agreed. I have only put it to the House to co-operate. I have not agreed to give him one minute.

SHRI SAMAR GUHA: I want just one minute to raise the question. (*Interruptions*) On a point of order.

SHRI SURENDRANATH DWIVEDY (Kendrapara): If it is a point of order, then you should revise your ruling and listen to him.

MR. DEPUTY-SPEAKER: All right. I respect the view of Shri Dwivedy, leader of the PSP and a very senior member of the House. If it is a point of order, I must hear him. But today many points of order have been raised which are not points of order, and under the plea of points of order, many other questions have been raised. That is my difficulty.

श्री प्रकाशवीर शास्त्री : मेरा कहना यह है कि जिस चीज को हाउस की मंजूरी मिल चुकी है उसको बिजिनेस ऐडवाइजरी कमेटी बिना हाउस मे पूछे हुए हटा नहीं सकती। हाउस सैंक्शन दे चुका है इस चीज को।

MR. DEPUTY-SPEAKER: It is not a point of order. If it is a point of order that Shri Guha wants to raise, I cannot but hear him. At the same time, he should be as brief as possible. Kindly co-operate, and when I give my ruling, kindly accept it.

SHRI SAMAR GUHA: This Motion of Shri Prakash Vir Shastri is on a very vital issue of the violent activities, revolution-

[Shri Samar Guha]
like activities, about which the Chief Minister of a State has stated that the law and order situation in that State is....(*Interruptions*).

SHRI UMANATH (Pudokkattai): No. He wants to indulge in a tirade against the Government of West Bengal under the guise of a point of order (*Interruptions*).

SHRI SURENDRANATH DWIVEDY: I would make an appeal to members. It may be a controversial point. If Shri Umanath raises a point of order against anything, could I get up and say, 'No, no; this is a point of order' ?

SHRI H. N. MUKERJEE (Calcutta North East): You have heard what he said.

SHRI SURENDRANATH DWIVEDY: Let them not interrupt before he completes his point of order. It may not be acceptable to some. But every member has a right to raise a point of order. It is for the Chair to decide about it, not for other members who may not agree with it to interrupt him in this manner. (*Interruptions*)

SHRI H. N. MUKERJEE: What are these people here wanting to do? (*Interruptions*).

SHRI SURENDRANATH DWIVEDY: He has every right to raise a point of order. He has also to argue it (*Interruptions*). Others cannot interrupt and say 'this is not a point of order.' He has a right to argue before you and nobody else should interrupt him when he is formulating his point of order. But here some members have started interrupting him before he completes his sentence.

SHRI SAMAR GUHA: In view of the seriousness of the subject matter of the Motion, I want to know from you whether the business that was approved by the House can be left out, whether the Business Advisory Committ has the competence to say that that business cannot be taken up, with out the concurrence of the House.

MR. DEPUTY-SPEAKER: I shall give my ruling on this point raised by Mr. Guha. Rule 25 says this: on days allotted for the transaction of Government business, such business shall have precedence and the Secretary shall arrange that business in such order as the Speaker may after consultation with the Leader of the House determine. That has been done. Precedence has been given in that way. I request Mr. Guha to accept that ruling.

श्री प्रकाशवीर शास्त्री : पहली जो बिजिनैस एडवाइजरी कमेटी की रिपोर्ट थी उसको हाउस ने एप्रूव किया था। कल की जो बिजिनैस एडवाइजरी कमेटी की रिपोर्ट है, उसको हाउस ने एक्सैप्ट नहीं किया है। बिना हाउस की एक्सप्टेंस के पहली रिपोर्ट स्टैंड करती है। इसलिए उस पर बहस होनी चाहिये।

श्री मधु लिमये : उपाध्यक्ष महोदय, एस्टीमेट्स कमेटी की रपट के बारे में समय-समय पर मैंने सवाल पूछे हैं और इसके लिए पीला फार्म भी तय किया गया था। अब उनकी रिपोर्ट से साबित होता है कि सरकार के द्वारा अपनी रिपोर्ट देने में देरी और विलम्ब हो रहा है। इसलिए मैं जानना चाहता हूं कि हमारे जो सवाल थे उनका जवाब एक निजी पत्र के द्वारा मुझ को क्यों दिया गया, सदन में क्यों नहीं दिया गया? नियम 40 को आप देखें। सदन में यह सवाल आएगा और जवाब आएगा तो सरकार के ऊपर भी दवाव रहेगा कि वह एस्टीमेट्स कमेटी और पब्लिक एकाउंट्स कमेटी की रिपोर्ट पर अपनी राय जल्दी दे दें। इस बात को वह ध्यान में रखें और मेरे सवालों का चेयरमैन हाउस में जवाब दें, प्राइवेटली जवाब न दें।

MR. DEPUTY-SPEAKER: Mr. Thirumala Rao may reply when he is ready.

SHRI THIRUMALA RAO: I want some notice to reply.

14.52 Hrs.

COMMITTEE ON PETITIONS
Sixth Report

DR. MAITREYEE BASU (Darjeeling): I present the Sixth Report of the Committee on Petitions.